

Sardar Swaran Singh: I have not yet seen that statement.

Shri S. C. Samanta: May I know whether any other place has also been selected for the operations?

Sardar Swaran Singh: Yes. Test drilling is going on in Jwalamukhi also.

Shri Kashtwal: What is the total area of concession given to this company in Bengal?

Sardar Swaran Singh: It is 10,000 square miles.

Mineral Oil in Vypeen Islands

*460. **Shri Narayanankutty Menon:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government are aware of the report sent by the erstwhile Cochin Government to the then Central Government regarding the existence of mineral oil including Petroleum in the Vypeen islands;

(b) if so, whether any action has been taken on that report; and

(c) whether Government have any plan to investigate the existence of mineral oil in the Vypeen islands in the Kerala State?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Shri Narayanankutty Menon: May I know whether the Government will enquire as to whether there is a report by a German expert submitted in the year 1940 to the erstwhile Cochin Government about the possibility of exploring oil in that area?

Sardar Swaran Singh: The reply I have given is based upon enquiry. We have not been able to trace any such information, but Dr. Short and Dr. Wrighter, German oil experts who visited the Varkalai and Quilon areas north of Trivandrum, and also

other areas, were of the opinion that the sediments on the West coast were too thin to hold out any promise of oil.

कात्नो राय पर खर्च

*४६३. श्री अल्लुराज सिंह : क्या बिबि.

मंत्री यह बताने का रुपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार के मुकदमा लड़ने तथा कात्नो राय लेने के खर्च पहले सालों का अपेक्षा बढ़ गये हैं;

(ख) यदि हां, तो इस के क्या कारण हैं; और

(ग) इस खर्च को कम करने के लिये क्या उपाय सोचे जा रहे हैं ?

The Minister of Law (Shri A. K. Sen): (a) Comparative figures of expenditure are not readily available and I am getting them collected from the various Ministries and Departments of Government. It appears however that litigation expenses of Government have been on the increase

(b) The main reason appears to be the increase in the number of cases brought against Government, particularly by way of writ petitions in the different High Courts and the Supreme Court.

(c) Measures for reducing the expenditure on litigation are under consideration.

श्री अल्लुराज सिंह : क्या यह बात सही है कि बहुत से दीवानी मामलों में सरकार का जितना पावना रहता है, उस से ज्यादा उस को मुकदमा लड़ने में खर्च करना पड़ता है और क्या ऐसे मुकदमों में कचहरी के बाहर घापसी समझौते से मामला तय करने के पहलू पर सरकार ने विचार किया है ?

Shri A. K. Sen: Yes, that is certainly under consideration and all avenues for reducing expenditure in litigation are being given due consideration.

Shri O. D. Pande: Has it come to the notice of Government that most of the civil cases are handled so unsympathetically that the litigants get justice and Government incurs the cost?

Shri A. K. Sen: That is really a matter of opinion, but if any specific instance is brought to our notice, we shall certainly refer it ourselves to the Law Commission.

Pandit D. N. Tiwary: My friend **Shri Anrudha Sinha** has asked whether it is a fact that in the civil cases Government expenditure is much more than what it realises. May I know whether the hon Minister accepts those premises?

Shri A. K. Sen: Government always should expect more, but I do not suppose that responsible lawyers who are entrusted with litigation on behalf of the Government would really carry on with a claim which is extravagant.

Shri Shree Narayan Das: May I know whether the special organisation was set up at the Centre to deal with such cases including the cases of the State Governments is being taken advantage of by the State Governments, or they deal with their cases separately?

Shri A. K. Sen: The central organisation really deals with cases occurring in the courts in Delhi and also in the Supreme Court. So far as litigation in the different High Courts is concerned, the Central Government has only arranged with some State Governments for conducting some particular types of litigation through the machinery of the State Government. So far as Bombay and Calcutta are concerned, the Central Government have a solicitor in Bombay and another in Calcutta who handle most of the cases pertaining to the original side and also writ petitions against the Central Government. We are thinking of steps which might reduce expenses for this type of litigation in the States and we are also consulting

the different State Governments on the subject.

Shri Hem Barua: In view of the fact that the hon Minister has made a reference to the increase of writ petitions, may I know if the Government has tried to evaluate the causes for this increase?

Shri A. K. Sen: The causes are the fundamental rights and other rights and the conferment of powers on the different High Courts to enforce them.

Shri Pattabhi Raman: Is Government aware of the varying fees obtaining in the various States payable to the legal advisers and will they seek to enforce uniformity in this as in other matters?

Shri A. K. Sen: I am afraid it will be very difficult to bring about uniformity in the matter of fees payable to different counsel so long as there is difference between counsel and counsel.

Shri T. K. Chaudhuri: Can the hon Minister give us any idea as to whether the rates of fees are also on the side of increase?

Shri A. K. Sen: The rates of fees paid by the Government usually are very reasonable excepting that in cases

Shri T. K. Chaudhuri: I am not asking whether they are reasonable. They might be reasonable but I want to know whether the trend of the rates is on the increase.

Shri A. K. Sen: No, they are not. On the contrary, a few years ago, the Prime Minister issued a direction, when several cases were brought to the notice of Government, in which very high fees were paid to counsel engaged. The direction was to the effect that if a counsel were to be paid fees exceeding a certain limit, permission of the relevant Ministry should be obtained first before engaging the counsel concerned, and that such

instances should be immediately brought to the notice of the Prime Minister as well.

Influenza Epidemic

*464. Shri V. P. Nayar: Will the Minister of Home Affairs be pleased to state:

(a) the total number of man hours lost in Government work on account of influenza epidemic among Central Government employees; and

(b) whether any special consideration has been shown by the Government of India in giving leave or other benefits to those employees who became victims of the disease?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The information is being collected and will be placed on the Table of the House in due course

(b) Government servants receive medical facilities under the Contributory Health Service Scheme and the Central Services (Medical Attendance) Rules. Casual leave and regular leave have been given liberally to all Government servants who contracted influenza. No other special consideration has been found.

Shri V. P. Nayar: May I know whether Government have given casual leave to employees who had already exhausted their casual leave, when they were struck down by influenza on account of no fault of theirs?

Shri Datar: In that case, other kinds of leave are given

Shri V. P. Nayar: What kind of leave?

Shri Datar: Medical leave.

श्री भक्त वसंत : पिछली बार जब पीलिया का रोग दिल्ली में फैला था उस वक्त भी भारत सरकार के कर्मचारियों को कोई विशेष सुविधायें नहीं दी गई थी और जो साधारण छुट्टियाँ मिलती हैं, वही उन को

प्रदान की गई थी। मैं जानना चाहता हूँ कि क्या गवर्नमेंट इस बात पर विचार कर रही है कि कर्मचारियों को विशेष सुविधायें दी जायें और जो छुट्टियाँ वे लेते हैं, उन को उन की केंजुअल लीव में न जोड़ा जाये ?

गृह-कार्य मंत्री (वंदित मो० ब० दास) :-
भागों को कर्मचारी बीमार ही नहीं पड़ेंगे।

शिक्ष. के स्कूल अध्यापकों का वे.न.

*465. श्री. नवल प्रभाकर क्या शिक्ष और वृत्त निक गवेषणा म.न. यह बताने की कृपा करेंगे कि .

(क) क्या यह सब है कि दिल्ली प्रशासन के अन्तर्गत सहायता-प्राप्त गैर-सरकारी स्कूलों के अध्यापकों को वेतन की शेष धनराशि अभी तक नहीं मिली है, और

(ख) यदि हा, तो उस का भुगतान कब तक किये जाने की प्राप्ता है ?

शिक्ष. और वृत्त निक गवेषणा उ-मंश्री (श्री ब० मो० दास) : (क) और (ख) इन सम्बन्ध में कुछ शिकायतें आई हैं और मुख्य कमिश्नर ने अन्य बातों के साथ-साथ इस विषय की देखभाल करने के लिये भी एक समिति नियुक्त की है।

श्री नवल प्रभाकर क्या मैं जान सकता हूँ कि यह समिति अपने निर्णय कब तक दे देगी ?

Shri M. M. Das: The committee has not yet submitted its reports, and the information is ...

उ.अध्यक्ष महोदय कमेटी कब तक अपनी रिपोर्ट देगी, यह प्रश्न है।

Shri M. M. Das: I do not know when the committee will submit its report.

श्री नवल प्रभाकर : क्या यह सत्य है कि हाल ही में दिल्ली राज्य शिक्षक संघ ने एक प्रस्ताव पास कर यह तय किया है कि "स्कूल जाओ और न लड़ो" ?